

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) No, Sir.

(b) and c). Do not arise.

“कुशल आपरेटरो” का बेतन-क्रम

146. श्री किशन पटनायक :

श्री मधु लिमये :

डा० राम मनोहर लोहिया :

श्री बागड़ी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) बेतन आयोग ने वैज्ञानिक तथा औद्योगिक गवेषणा परिषद् के कुशल आपरेटरो के क्या बेतन-क्रम निर्धारित किये हैं ;

(ख) कितनी प्रयोगशालाओं में यह बेतन-क्रम लागू किया गया है ;

(ग) क्या यह सच है कि राष्ट्रीय भौतिकीय प्रयोगशाला के कर्मचारियों को यह बेतन-क्रम नहीं दिये गये हैं क्योंकि उनके पद का नाम कुशल आपरेटर से बदल कर आपरेटर प्रशिक्षार्थी कर दिया गया है ; और

(घ) यदि हां, तो इस मामले में क्या कार्यवाही किये जाने का विचार है ?

शिक्षा मंत्री (श्री म० क० बागला):

(क) बेतन आयोग की सिफारिशों, उसी तथ्य से, वैज्ञानिक और औद्योगिक अनुसन्धान परिषद पर लागू नहीं होती हैं, क्योंकि परिषद एक स्वायत्त-शासी संगठन है। फिर भी, वैज्ञानिक और औद्योगिक अनुसन्धान परिषद ने अपने अधीन विभिन्न पदों के बेतन मान बेतन आयोग की सिफारिशों के अनुसार संशोधित किये हैं। तदनुसार, परिषद् के विभिन्न वर्गों के प्रचालकों (आपरेटरो) पर लागू 35-1-40-2-60, 60-5/2-75 और 60-5/2-75-3-105 रु०

के बेतन मानों को क्रमशः 80-1-85-2-95 रु० रा०-3-110, 110-3-131 और 110-3-131-4-143- रु० रा० 4-155 रु० में संशोधित कर दिया गया था।

(ख) वै० प्रौ० प्र० प० के अधीन सभी राष्ट्रीय प्रयोगशालाओं/संस्थानों ने, जहाँ-जहाँ ये पद विद्यमान हैं, नए बेतन-मानों को अपना लिया है।

(ग) और (घ). 80-1-85-2-95- रु० रा० 3-110 का संशोधित बेतनमान, राष्ट्रीय भौतिक प्रयोगशाला, नई दिल्ली के उन प्रचालकों पर भी जो 35-1-40-2-60 रु० के बेतन मान में थे, लागू कर दिया गया था। किन्तु इस संशोधित बेतनमान के प्रचालकों (कुशल) के 80 पदों में से 60 पदों का नाम उनके बेतनमान में परिवर्तन किए बगैर बदलकर प्रचालक प्रशिक्षार्थी (कुशल) रख दिया गया और 20 पदों को नीचे बताए अनुसार उच्च कोटि का कर दिया गया :—

पद	पदों की संख्या	बेतन-मान
1. प्रवर प्रचालक	10	110-3-131-4-143 रु० रा० 4-155 रु०
2. प्रवर प्रचालक	10	110-3-131 रु०

Delhi and Himachal Pradesh Civil and Police Service

147. Shri Shiv Charan Mathur: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that deputations from the States of U.P. and Punjab have been absorbed in Delhi

and Himachal Pradesh Civil and Police services;

(b) whether deputationists from other States are not allowed to opt for the above Services; and

(c) if so, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar):

(a) to (c). The Delhi and Himachal Pradesh Civil Service was constituted on the 15th March, 1961 and the Delhi and Himachal Pradesh Police Service on the 30th March, 1961. According to the rules of these cadres, appointments to these services at their initial constitution were to be made among officers who were holding posts included in the services on the dates of the constitution of these services. So far as the Delhi and Himachal Pradesh Civil Service was concerned, some posts included in the Service were held on the date of the constitution of the Service by a few officers belonging to Governments of Punjab and Uttar Pradesh; there were at that time no deputationists from other States. Out of these deputationists from Punjab and Uttar Pradesh, those who were willing to join the Delhi and Himachal Pradesh Civil Services and in whose cases the State Governments concerned agreed to their absorption in the Service, were considered for appointment to the Service.

So far as the Delhi and Himachal Pradesh Police Service was concerned, some of the posts included in the Service were held by deputationists from Punjab, Uttar Pradesh, Maharashtra and Rajasthan. Similarly, out of these deputationists, those who were willing to be considered for absorption in the Delhi-Himachal Pradesh Police Service and in whose cases the State Governments concerned agreed to their absorption in the Service were considered for appointment to the Service.

The Delhi and Himachal Pradesh Civil and Police Services Rules further provided that if sufficient number of suitable officers were not available from among those who were holding

posts included in the Services on the dates of the constitution of these services, other officers holding equivalent posts in the States of Punjab and Uttar Pradesh on the date of the constitution of the Delhi-Himachal Pradesh Civil and Police Services, could also be considered for absorption in these services. In accordance with these provisions, officers of the Governments of Punjab and Uttar Pradesh who were will be considered for absorption in the Delhi-Himachal Pradesh Civil and Police Services and in whose cases the State Governments concerned agreed to their absorption, were considered for appointment to the Services. Appointments to the Delhi-Himachal Pradesh Civil and Police Services were made by selection on the recommendations of the Selection Committee prescribed over by a Member of the Union Service Commission.

Drilling in Jwalamukhi

148. **Shri Hem Raj:**
Shri Daljit Singh:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) the number of deep drilling wells sunk so far in the Jwalamukhi area in Punjab; and

(b) the number of wells which have given results either of oil or gas and their estimated commercial value?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) One deep well has been drilled and two more are under drilling at present.

(b) The first well indicated the presence of natural gas but as the well could not be tested properly, the commercial significance of the gas show, could not be determined. Indications of the presence of natural gas have been obtained in another well, but their significance will be known only after the well has been completed and tested.